[Shri Saugate Roy]

. 953

science and medicine. I believe that instead of talking all the time about the Indian system, let us talk about how we can put the country on the modern medical map of the world and give encouragement to those doctors and scientists who are doing pioneering work, and in this context I also request him to bring forward a law to allow kidney, lever and heart transplants. Under the present law it cannot be done. To allow for kidney transplant you need a new law. That should be immediately brought about. That is all I want to say.

स्वास्थ्य और परिवार करूयाण मंत्री (भी राज नारायण) मनापति महोवय, मैं यह निवेदन करना चाहता हु कि हमारे मिन्न ने डा० शकरन के प्रपाइट्मेंट के बारे मैं जो कहा है वह ति क्लूज निराधार, बेसलेस हैं। उनकी स्वना मत्य से परे हैं। उनका किमो बेठ प्राई० गे० के लड़ के को सेवा करने या ट्रेटहुट करने के कार क्लूप्रपाइट्मेंट नहीं हुआ है। उनका ध्राइट्मेंट अन्नान्नियेट मेनर से हुआ है।

He is the outstanding personality. Therefore, he has been appointed.

SHRI SAUGATA ROY: But there has been a supersession.

SHRI RAJ NARAIN: Don't go by newspapers You come to me. I will show you all the papers.

SHRI SAUGATA ROY: Yes, I will come to you.

SHRI RAJ NARAIN: Yes.

MR. CHAIRMAN: Dr. Sushila Nayar. I want you to just start now so that you can continue on Monday.

DR. SUSHILA NAYAR (Jhansi): Sir, I rise to support the Demand's for Grants.

MR. CHAIRMAN: You can continue on Monday. 15,34 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 292 and 293).

नी जीन प्रकास त्याची (वहणहन):
मैं प्रस्ताव करता है कि भारत के सिव्धान का
भीर सशोधन करने वाले विधेयक की
पुरःस्थापित करने की मुझे धनुमति दी
जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

भी भोम प्रकाश स्थानी : मैं विधेयक पुर.स्थापित करता हु।

15.304 hrs.

WORKMEN'S COMPENSATION
(AMENDMENT) BILL*

(Amendment of sections 2, 3, etc.)

SHRI PRASANNBHAI MEHTA (Bhavnagar) I beg to move for leave to introduce a Bill further to amend the Workmen's Compensation Act, 1923.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Workmen's Compensation Act, 1923."

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

15.31 hrs.

PAYMENT OF WAGES (AMEND-MENT) BILL*

(Amendment of sections 1, 2, etc.)

SHRI PRASANNBHAI MEHTA (Bhavnagar): I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

^{*}Published in Gazette of India Extraordinary. Part 11. Section 2, dated 7-4-78.